

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 07/81 HELD ON 18.05.2010.

The Meeting No. 07/81 of Norms Committee-II was held on 18.05.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
1.	Sh. B.D. Ghosh	MOS
2.	Sh. S.K. Jain, DO	DIPP
3.	Sh. Gajraj Singh	DHI
4.	Sh. K.K. Funda, Asst. Dir.	DC(MSME)
5.	Sh. A. K. Mishra, Asst. Dir.	MOS
6.	Sh. Rajinder Pal Singh, DDG	DGFT
7.	Sh. Narendra Vashista, FTDO	DGFT

1	Case No.:3/7/81-ALC2/2010	Party Name:VARRSANA ISPAT LTD.	Meet No/Date:7/81-ALC2/2010 18.05.2010	Status: Deferred
	HQ File :01/81/050/00023/AM11/	RLA File :05/24/040/00007/AM11/	Lic.No/Date:0510263617 04.05.2010	Defer Date: 06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 06.07.2010.			

2	Case No.: 4/7/81-ALC2/2010	Party Name:S.M.CREATIVE ELECTRONICS LTD.	Meet No/Date:7/81-ALC2/2010 18.05.2010	Status: Deferred
	HQ File :01/81/050/00024/AM11/	RLA File :05/24/040/00046/AM11/	Lic.No/Date:0510263638 04.05.2010	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 06.07.2010.			

3	Case No.: 1/7/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2010 18.05.2010	Status: Deferred
	HQ File :01/81/050/00021/AM11/	RLA File :34/24/040/00023/AM11/	Lic.No/Date:3410026960 05.05.2010	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 06.07.2010.			

4	Case No.: 2/7/81-ALC2/2010	Party Name:SUPER CIRCLE AUTO LIMITED	Meet No/Date:7/81-ALC2/2010 18.05.2010	Status: Deferred
	HQ File :01/81/050/00022/AM11/	RLA File :05/24/040/00015/AM11/	Lic.No/Date:0510263721 05.05.2010	Defer Date:06.07.2010:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 06.07.2010.			

5	Case No.: 5/7/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:7/81-ALC2/2010 18.05.2010	Status: Deferred
	HQ File :01/81/050/00025/AM11/	RLA File :09/24/040/00010/AM11/	Lic.No/Date:0910041915 05.05.2010	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 06.07.2010.			

6	Case No.:6/7/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:7/81-ALC2/2010 18.05.2010	Status: Deferred
	HQ File :01/81/050/00026/AM11/	RLA File :09/24/040/00037/AM11/	Lic.No/Date:0910041916 05.05.2010	Defer Date:06.07.2010:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 06.07.2010.			

7	Case No.:7/7/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:7/81-ALC2/2010 18.05.2010	Status: Deferred
	HQ File :01/81/050/00027/AM11/	RLA File :13/24/040/00006/AM11/	Lic.No/Date:1310032052 05.05.2010	Defer Date:06.07.2010:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 06.07.2010.			

8	Case No.:8/7/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:7/81-ALC2/2010 18.05.2010	Status: Deferred
	HQ File :01/81/050/00028/AM11/	RLA File :09/24/040/00027/AM11/	Lic.No/Date:0910041965 07.05.2010	Defer Date:06.07.2010:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 06.07.2010.			

9	Case No.:9/7/81-ALC2/2010	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:7/81-ALC2/2010 18.05.2010	Status: Deferred
	HQ File :01/81/050/00029/AM11/	RLA File :03/95/040/00038/AM11/	Lic.No/Date:0310573289 07.05.2010	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 06.07.2010.			

10	Case No.:10/7/81-ALC2/2010	Party Name:PANASONIC HOME APPLIANCES INDIA COMPANY LIMITED	Meet No/Date:7/81-ALC2/2010 18.05.2010	Status: Deferred
	HQ File :01/81/050/00030/AM11/	RLA File :04/24/040/00028/AM11/	Lic.No/Date:0410113577	Defer

		07.05.2010	Date:06.07.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 06.07.2010.			

11	Case No.: 11/7/81-ALC2/2010	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:7/81-ALC2/2010 18.05.2010	Status: Deferred
	HQ File :01/81/050/00031/AM11/	RLA File :05/24/040/00038/AM11/	Lic.No/Date:0510263884 07.05.2010	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 06.07.2010.			

12	Case No.: 12/7/81-ALC2/2010	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:7/81-ALC2/2010 18.05.2010	Status: Deferred
	HQ File :01/81/050/00032/AM11/	RLA File :07/24/040/00030/AM11/	Lic.No/Date:0710071488 10.05.2010	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 06.07.2010.			

13	Case No.: 13/7/81-ALC2/2010	Party Name:UNISEF CABLE INDUSTRIES	Meet No/Date:7/81-ALC2/2010 18.05.2010	Status: Deferred
	HQ File :01/81/050/00033/AM11/	RLA File :05/24/040/00050/AM11/	Lic.No/Date:0510264021 10.05.2010	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 06.07.2010.			

PART – AR - FRESH

CASE NO. AR-06	M/s. Shiv-Om Brass Industries, Jamnagar
Meeting No. 07 /81	F.No.01/81/050/218/AM10/DES-II

Dated: 18.05. 2010	Advance Licence No. 2410024949 dated 03.06.2009
	RLA's F.No.24/24/40/004/AM10

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. NC decided that RA may clarify whether the item of import is scrap or not. The case stands deferred and to be re-listed on 06.07.2010.

CASE NO. AR-07	M/s. Poggen-AMP Nagarsheth Powertronics Ltd., Ahmedabad
Meeting No. 07/81	F.No.01/81/162/661/AM07/DES-II
Dated: 18.05.2010	Advance Licence No. 0810066653 dated 17.08.2007
	RLA's F.No.08/924/40/129/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to amend the norms in respect of the subject Advance Authorisation as per SION C-297.

R/A may take suitable consequential action accordingly.

CASE NO. AR-08	M/s. Poggen-AMP Nagarsheth Powertronics Ltd., Ahmedabad
Meeting No. 07 /81	F.No.01/81/162/429/AM-07/DES-II
Dated: 18.05.2010	Advance Licence No. 0810058238 dated 20.07.2006
	RLA's F.No.08/24/040/83/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to amend the norms in respect of the subject Advance Authorisation as per SION C-297.

R/A may take suitable consequential action accordingly.

CASE NO. AR-09	M/s. Poggen-AMP Nagarsheth Powertronics Ltd., Ahmedabad
Meeting No. 07/81	F.No.01/81/162/572/AM07/DES-II
Dated: 18.05.2010	Advance Licence No. 0810066256 dated 31.07.2007
	RLA's F.No.08/24/40/033/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to amend the norms in respect of the subject Advance Authorisation as per SION C-297.

R/A may take suitable consequential action accordingly.

CASE NO. AR- 10	M/s. Poggen-AMP Nagarsheth Powertronics Ltd., Ahmedabad
Meeting No. 07 /81	F.No.01/81/162/573/AM07/DES-II
Dated: 18.08.2010	Advance Licence No. 0810066257 dated 31.07.2007
	RLA's F.No.08/24/40/034/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to amend the norms in respect of the subject Advance Authorisation as per SION C-297.

R/A may take suitable consequential action accordingly.

CASE NO. AR-11	M/s. Poggen-AMP Nagarsheth Powertronics Ltd., Ahmedabad
Meeting No. 07/81	F.No.01/81/162/574/AM07/DES-II
Dated:18.05.2010	Advance Licence No. 08100666436 dated 07.08.2007
	RLA's F.No.08/924/40/124/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to amend the norms in respect of the subject Advance Authorisation as per SION C-297.

R/A may take suitable consequential action accordingly.

CASE NO. AR-12	M/s. Poggen-AMP Nagarsheth Powertronics Ltd., Ahmedabad
Meeting No. 07/81	F.No.01/81/162/576/AM08/DES-II
Dated: 18.05.2010	Advance Licence No. 0810066349 dated 03.08.2007
	RLA's F.No.08/24/40/066/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to amend the norms in respect of the subject Advance Authorisation as per SION C-297.

R/A may take suitable consequential action accordingly.

CASE NO. AR-13	M/s. Poggen-AMP Nagarsheth Powertronics Ltd., Ahmedabad
Meeting No. 07/81	F.No.01/81/162/164/AM08/DES-II
Dated: 18.05.2010	Advance Licence No. 0810064267 dated 16.04.2007

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to amend the norms in respect of the subject Advance Authorisation as per SION C-297.

R/A may take suitable consequential action accordingly.

CASE NO. AR-14	M/s. Poggen-AMP Nagarsheth Powertronics Ltd., Ahmedabad
Meeting No. 07 /81	F.No.01/81/162/44/AM-11/DES-II
Dated: 18.05.2010	Advance Licence No. 0810054258 dated 24.02.2006 and No. 0810054278 dated 24.06.2008
	RLA's F.No.08/81/40/0131/AM06 & 08/92/040/0005/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to amend the norms in respect of the subject Advance Authorisation as per SION C-297.

R/A may take suitable consequential action accordingly.

CASE NO. AR- 15	M/s. Adlec Systems Pvt. Ltd., Delhi.
Meeting No. 07/81	F.No.01/81/050/289/AM09/DES-II
Dated: 18.05.2010	Advance Licence No. 05100221997 dated 12.06.2008
	RLA's F.No.05/24/40/0126/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 06.07.2010.

CASE NO. AR-16	M/s. Industrial Metal Powders (India) Pvt. Ltd., Pune
Meeting No. 07 /81	F.No.01/81/050/754/AM09/DES-II & No. 01/81/050/729/AM09/DES-II
Dated: 18.05.2010	Advance Licence No. 3110035847 dated 21.10.2008 and No. 3110037424 dated 20.02.2009
	RLA's F.No.31/24/40/0313/AM09 & No.31/24/40/301/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. Based on the recommendations of the representative of DC(MSME) present in the meeting and based on the decision of NC-I dated 23.02.2010 in case No. AR-164 the Norms Committee, after deliberating upon the case, decided to amend the norms in respect of the subject Advance Authorisation with following modification:-

1. Quantity of import item "Mild Steel Plates" of relevant grade may be allowed as 18.71 MT with 15% wastage.

R/A may take suitable consequential action accordingly.

CASE NO. AR-17	M/s. Industrial Metal Powders (India) Pvt. Ltd., Pune
Meeting No. 07 /81	F.No.01/81/050/154/AM09/DES-II & No. 01/81/050/787/AM09/DES-II
Dated: 18.05.2010	Advance Licence No. 3110039597 dated 08.12.2009 and No. 3110037694 dated 16.03.2009
	RLA's F.No

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. Based on the recommendations of the representative of DC(MSME) present in the meeting and based on the decision of NC-I dated 23.02.2010 in case No. AR-164 the Norms Committee, after deliberating upon the case, decided to amend the norms in respect of the subject Advance Authorisation with following modification:-

1. Quantity of import item "Mild Steel Plates" of relevant grade may be allowed as 18.71 MT with 15% wastage in r/o AA No. 3110037694 dated 16.03.2009.
2. Quantity of import item "Mild Steel Plates" of relevant grade may be allowed as applied for in r/o AA No. 3110039597 dated 08.12.2009.

R/A may take suitable consequential action accordingly.

CASE NO. AR- 18	M/s. Pranita Engineering Solutions Pvt. Ltd., Bangalore
Meeting No. 07 /81	F.No.01/81/050/0810/AM10/DES-II
Dated: 18.05.2010	Advance Licence No. 0710063901 dated 30.03.2009
	RLA's F.No.07/24/40/0677/AM10

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP with following modification:-

1. Quantity of import item at S.No.1 may be allowed as 26 Kgs. inclusive of 187 % wastage after taking 20 % recovery.
2. Quantities of import items at S.Nos.2, 3, 4 & 5 may be allowed as 18.99 Kgs., 11.66 Kgs., 27.07 Kgs. & 25.32 Kgs. respectively inclusive of 240 % wastage after taking 20 % recovery.
3. Quantities of import items at S.Nos.6, 7 & 8 may be allowed as 151.67 Kgs., 243.81 Kgs. & 55.22 Kgs. respectively inclusive of 187 % wastage after taking 20 % recovery.
4. Quantity of import item at S.No. 9 may be allowed as 525.78 Kgs. inclusive of 120 % wastage after taking 20 % recovery.
5. Quantity of import item at S.No.10 may be allowed as 307.74 Kgs. inclusive of 187 % wastage after taking 20 % recovery.
6. Quantities of import items at S.Nos.11 & 12 may be allowed as 1811.08 Kgs., & 1425.06 Kgs. respectively inclusive of 148 % wastage after taking 20 % recovery.
7. Quantities of import items at S.Nos.13 & 14 may be allowed as 91.74 Kgs., & 96.33 Kgs. respectively inclusive of 187 % wastage after taking 20 % recovery.

8. Quantity of import item at S.No. 15 may be allowed as 5.76 Kgs. inclusive of 120 % wastage after taking 20 % recovery.
9. Quantities of import items at S.Nos.16 & 17 may be allowed as 107.43 Kgs., & 51.84 Kgs. respectively inclusive of 148 % wastage after taking 20 % recovery.
10. Quantity of import item at S.No. 18 may be allowed as 199.3 Kgs. inclusive of 240 % wastage after taking 20 % recovery.

R/A may take suitable consequential action accordingly.

CASE NO. AR- 19	M/s. Pranita Engineering Solutions Pvt. Ltd., Bangalore
Meeting No. 07 /81	F.No.01/81/050/114/AM10/DES-II
Dated: 18.05.2010	Advance Licence No. 0710065905 dated 13.07.2009
	RLA's F.No.07/24/40/0149/AM10

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP with following modification:-

1. Quantity of import item at S.No.1 may be allowed as 835.25 Kgs. inclusive of 96 % wastage after taking 20 % recovery.
2. Quantities of import items at S.Nos.2, 3, 4, 5 & 6 may be allowed as 9.49 Kgs., 23.32 Kgs., 10.83 Kgs., 2.67 Kgs. & 489.2 Kgs. respectively inclusive of 240 % wastage after taking 20 % recovery.

R/A may take suitable consequential action accordingly.

CASE NO. AR- 20	M/s. Pranita Engineering Solutions Pvt. Ltd., Bangalore
Meeting No. 07/81	F.No.01/81/050/026/AM10/DES-II
Dated: 18.05.2010	Advance Licence No. 0710064492 dated 04.05.2009
	RLA's F.No.07/24/40/039/AM10

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. NC decided that the file of the case may be handed over to the representative of DIPP. The case stands deferred and to be re-listed on 06.07.2010.

PART – C - FRESH

CASE NO. C - 07	M/s TTP Technologies Pvt. Ltd., Bangalore.
Meeting No. 07/81	F.No.01/81/162/0094/AM'11/DES-II
Dated: 18.05.2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 07/81 held on 18.05.2010. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 06.07.2010.
